## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## **Petition No. 326/TT/2020**

**Subject** : Petition for revision of transmission tariff of 2001-04,

2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period

for one no. of asset in Western Region.

Date of Hearing : 3.8.2021

**Coram** : Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents**: Madhya Pradesh Power Management Company Ltd.

& 12 Others

Parties present : Shri S. S. Raju, PGCIL

Shri D.K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri A.K. Verma, PGCIL

## Record of Proceedings

Case was called out for virtual hearing.

- 2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Korba-Budhipadar Transmission System in Western Region.
  - b. The instant asset was put under commercial operation on 1.9.1999.
  - c. Revised tariff of 2001-04, 2004-09 and 2009-14 period is claimed pursuant to directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively.



- d. The tariff of the 2009-14 was trued up and tariff for 2014-19 period in respect of the instant asset was determined by the Commission vide order dated 7.10.2015 in Petition No. 162/TT/2014. The same capital cost as admitted by the Commission on 1.4.2014 for 2014-19 tariff period in Petition No. 162/TT/2014, has been considered for truing up of tariff for 2014-19 period.
- e. Additional Capital Expenditure (ACE) has been projected during 2019-24 tariff period on account of replacement of certain old and obsolete equipment and corresponding de-capitalisation, the details of which are given in table under paragraph 10.1 of the petition.
- f. Reply to the Technical Validation letter has been filed vide affidavit dated 8.4.2021 alongwith Form 10B, detailed justifications for ACE and de-capitalisation.
- g. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 8.6.2021.
- 3. None appeared for the Respondents.
- 4. After hearing the Petitioner, the Commission reserved the order in the matter.

## By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

